

ADMISSION No.3

OA No. 901/2012

Advocate(s) - Mrs.S.Patnaik,S.Das,L.Mishra,S.K.Singh

Advocate(s) - Mr.S.B.Jena

**Date – 19<sup>th</sup> December, 2012.**

CORAM

**Hon'ble Shri A.K.Patnaik, Member (Judl.)**

Heard Miss.S.Patnaik, Learned Counsel for the Applicant and Mr.S.B.Jena, Learned Additional Standing Counsel appearing for the Respondents-BSNL and perused the records.

The grievance of the Applicant is that although the applicant is entitled to the relief sought in this OA having not been redressed even after representation at Annexure-A/16 he has approached this Tribunal. Since the representation at Annexure-A/16 is pending, without expressing any opinion on the merit of the matter this OA is disposed of with direction to the Respondent No.4 before whom the representation is stated to be pending to consider the grievance of the applicant as raised in his representation at Annexure-A/16 and communicate the decision to the applicant in a well reasoned order within a period of two months from the date of receipt of copy of this order. Till such time there shall be no recovery as ordered from the Applicant. No costs.

Subject to furnishing postal requisites as undertaken by the Learned Counsel for the Applicant within a period of three days, copy of this order along with OA be sent to Respondent No.4 for compliance.

  
Member (Judicial)